

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No.25/(GOA)/2015
CA No.

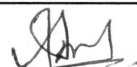

CORAM:

Present: SHRI M. K. SHRAWAT
MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.01.2017

NAME OF THE PARTIES: Mr. Hubert Anthony Lobo
V/s.
M/s. Caricima Enterprises Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
①	Santosh Mishra For Respondents	Principal Associate	
②	Shreni Shetty & Kaethik Chitale i/b Amb legal	Adv for for Petitioner.	

ORDER

C.P. No. 25/11/397-398/CLB/MB/GOA/2015

1. The Learned Representatives of both the sides are present.
2. The Learned Representative of the Petitioner has served a copy of the Rejoinder to the other side. However she has been directed to file the Rejoinder in the Office of the NCLT in proper format today itself.
3. It has also been informed by the Learned Counsel of the Petitioner that the Affidavit duly signed by the Resident of Canada has also been received. Therefore, the formalities of filing of the rejoinder has been completed. Copy has been given to the other side.
4. The Learned Representative of the respondent is seeking time to take instructions to file Sur-rejoinder or not. Hence time is granted to file sur-rejoinder on or before 28.02.2017 with a copy in advance to the other side. Matter is now adjourned to **07.03.2017**.

Sd/-

M. K. SHRAWAT
MEMBER (JUDICIAL).

Dated : 20.01.2017.